

आयकर अपीलीय अधिकरण न्यायपीठ, नागपुर में ।  
IN THE INCOME TAX APPELLATE TRIBUNAL BENCH, NAGPUR

(At e-Court, PUNE)

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER  
AND  
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

आयकर अपील सं. / ITA Nos. 292 to 298/NAG/2017

निर्धारण वर्ष / Assessment Years : 2002-03 to 2008-09

M/s. Smart Money Finance Pvt. Ltd.  
701, Charmee Enclave, Service Lane,  
Ville Parle ( East), Mumbai-400 057.  
PAN : AABCS9011R

.....अपीलार्थी / Appellant

**बनाम / V/s.**

The Deputy Commissioner of Income Tax  
Central Circle-2(3), Nagpur.

.....प्रत्यर्थी / Respondent

Assessee by : Withdrawal Application  
Revenue by : Smt. Agnes P. Thomas

सुनवाई की तारीख / Date of Hearing : 19.03.2021

घोषणा की तारीख / Date of Pronouncement : 19.03.2021

**आदेश / ORDER**

These bunch of appeals preferred by the assessee emanates from the common order of the Ld. CIT(Appeals)-3, Nagpur dated 15.06.2017 for the assessment years 2002-03 to 2008-09 as per the grounds of appeal on record.

2. The assessee submitted that he wishes to withdraw the appeals in view of having filed application under Vivad Se Vishwas Scheme, 2020 proof of which, Form No.3 is enclosed before the Tribunal.
3. The Ld. DR has no objection in case the assessee wishes to withdraw the appeals.
4. In view of the request made by the assessee, the appeals of the assessee are dismissed as withdrawn.

Order pronounced on 19<sup>th</sup> day of March, 2021.

Sd/-  
**INTURI RAMA RAO**  
**ACCOUNTANT MEMBER**

Sd/-  
**PARTHA SARATHI CHAUDHURY**  
**JUDICIAL MEMBER**

पुणे / Pune; दिनांक / Dated : 19<sup>th</sup> March, 2021.  
Sujeet/SB

**आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :**

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(Appeals)-3, Nagpur.
4. The CIT (Central) Nagpur.
5. विभागीय प्रतिनिधि , आयकर अपीलीय अधिकरण,  
नागपुर / DR, ITAT, Nagpur.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary  
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.

		Date	
1	Draft dictated on	19.03.2021	Sr.PS/PS
2	Draft placed before author	19.03.2021	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		